

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 968 /1996

Date of Decision: 21/11/96

Smt. Nirmal Yadav

Petitioner/s

Shri A. Kotangale

Advocate for the
Petitioner/s

V/s.

Union of India & 2 Ors.

Respondent/s

Shri V. S. Masurkar

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J)

abp.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD., 4TH FLR.,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 968/96.

DATED THIS 21ST DAY OF NOVEMBER, 1996.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Smt. Nirmala Yadav,
Judicial Member,
Income-Tax Appellate Tribunal,
Central Government Offices Building,
4th Floor, 101, Maharishi Karve Road,
Bombay - 400 020.

... Applicant.

By Advocate Shri A. Ketangale.

v/s.

1. Union of India Service through
The Secretary, Ministry of Urban
Affairs and Employment,
New Delhi.
2. The Director of Estates (Regions),
Directorate of Estates,
Government of India, Nirman Bhavan,
New Delhi - 110 011.
3. The Estate Manager,
Pratishtha Bhavan,
101, Maharishi Karve Road,
Mumbai - 400 020;

... Respondents.

By Advocate Shri V. S. Masurkar.

I O R D E R I

[Per Shri B. S. Hegde, Member (J)]

During the course of hearing, the Learned Counsel
for Applicant states that the applicant has been allotted
type-V quarters pursuant to the order of the Tribunal dated
24/10/96.

However, it is urged by the Learned Counsel for
applicant that the name of the applicant is shown wrongly
against type-V, it should be against type-VI.

Accordingly, respondents are directed to modify

18/11

the seniority list and place her against appropriate seniority list.

Applicant is directed to make a representation to the competent authority so as to fix her seniority on the basis of salary drawn by her. Accordingly, with the above directions the OA is disposed of but no order as to cost.

Copy of the order be given to parties.

abp.


(B. S. HEGDE)
MEMBER (J)